

CENTRAL ADMINISTRATIVE TRIBUNAL
MADRAS BENCH

Dated the Wednesday 25th day of April Two Thousand And Eighteen

PRESENT:

THE HON'BLE MR. R. RAMANUJAM, MEMBER (A)

O.A.310/00541/2018

K. Kumar,
S/o. Late K. Krishnamoorthy,
Nelvoy Village & Post,
Salavakkam,
Madhuranthangam Taluk,
Chengelpet District.Applicant

(By Advocate : M/s. G. Ravisankar)

VS.

1. The Post Master General,
Office of the Post Master General,
Chennai- 600 002;
2. Directorate of Postal Services,
Chennai Region,
Anna Salai HPO,
Mount Road,
Chennai;
3. The Superintendent of Post Offices,
Chengalpattu Division,
Chengalpattu- 603 001. Respondents

(By Advocate: Mr. K. Rajendran)

ORAL ORDER

(Pronounced by Hon'ble Mr. R. Ramanujam, Member (A))

The O.A. has been filed by the applicant seeking the following relief:-

"to direct the respondents to consider the applicant for appointment of GDS post in the 3rd Respondent division based upon the representation dated 18.09.2017."

2. The case of the applicant is that his father, Mr. K. Krishnamoorthy while working as EDDA/MC, was permitted to retire from service on Medical invalidation and was relieved by ASPO on 30.06.2000. The applicant made a request for appointing him under compassionate grounds following which he has been working as Gramin Dak Sevak Mail Delivery in the 3rd respondent division from 10.10.2006 to till date. It is submitted that a representation dated 18.09.2017 was made to the 3rd respondent to regularize his services on a vacant GDS post kept in the 3rd respondent division. Though the applicant is fully qualified for the post, the respondents have not considered the same, it is alleged. Hence, the applicant has filed the instant O.A. seeking the aforesaid relief.

3. Learned counsel for the applicant submits that the applicant would be satisfied if the respondents are directed to consider his representation within a time limit to be set by the Tribunal

4. Mr. K. Rajendran, Learned Standing Counsel takes notice for the respondents.

5. Keeping in view the limited relief sought and without going into the substantive merits of the claim of the applicant at this stage, the respondents are directed to consider and dispose of the applicant's representation dated 18.09.2017 in accordance with the relevant rules and pass a reasoned and speaking order within a period of two months from the date of receipt of copy of this order.

6. The O.A. is disposed of with the above direction. No costs.

(R. RAMANUJAM)
MEMBER(A)

25.4.2018

asvs.